



2026:AHC-LKO:13870-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1341 of 2020

Mukut Bihari And Others

.....Petitioner(s)

Versus

U.O.I.Through Secretary Drinking Water And
Sanitation Deptandors

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Sharma
Counsel for Respondent(s)	: C.S.C., A.S.G., Dilip Kumar Pandey

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANISH KUMAR, J.**

None appears for the petitioners to press this petition.

The present Public Interest Litigation has been filed way back in the year 2020 seeking following reliefs:-

"1. Issue an order, direction or writ in the nature of mandamus commanding the opposite party nos. 3 & 4 to initiate an enquiry in respect of misappropriation of public fund in the name construction of toilets under the Swaccha Bharat Mission (Gramin) (SBM-G) in Gram Panchayat Daulatpur, Block Trivediganj, District Barabanki.

2. Issue an order, direction or writ in the nature of mandamus commanding the opposite party nos. 2 & 3 that in event, material comes on record to show that there has been misappropriation of fund of SBM(G) in the name of construction of toilets in Gram Panchayat Daulatpur, Block-Trivediganj, District Barabanki, then an F.I.R. be lodged against the erring person/officials."

Considering the lapse of time and the fact that the opposite parties have not filed any counter affidavit, we grant liberty to the petitioners to approach the concerned officials or competent authorities raising their grievance, who in turn may look into the matter strictly in accordance with law, or pursue other remedies.

The petition stands disposed of accordingly.

(Manish Kumar,J.) (Rajan Roy,J.)

February 20, 2026

Nitesh